

(1)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. NO.2864/2003

New Delhi, this the day 17<sup>th</sup> November 2004

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)**

Shri M.S. Khosla  
Ex. Sr. Section Engineer.  
Under Dy. Chief Engineer (S&C - II),  
Northern Railway, Udhampur (Jammu). ....applicant.  
(By Advocate : Shri B.S. Mainee)

Versus

Union of India : Through

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Chief Engineer (Constrn.),  
Northern Railway,  
Kashmeri Gate,  
Delhi.
3. The Dy. Chief Engineer (S&C - II)  
Northern Railway,  
Udhampur (J&K).

(By Advocate : Shri Rajender Khatter) ....Respondents.

**ORDER (ORAL)**

**SHRI SHANKER RAJU, MEMBER (J):**

Learned counsel heard.

2. Though it is disputed by the respondents that against the order passed on 18.6.2001 dismissing the applicant from service an appeal has been preferred, Shri B.S. Mainee, learned counsel for the applicant produced before us a copy of the appeal dated 28.4.2003, which has been sent through registered post, along with acknowledgement dated 1.5.2003 in token of having received the same by the department.

3. In this view of the matter, we dispose of this OA with a direction to the respondents to decide the pending appeal of the applicant within a period of two months from the date of receipt of a copy of this order by passing a detailed and speaking order by taking into account the legal pleas as well as proportionality of punishment. Registry is directed to send a copy of OA along with this order to the respondents. No costs.

*S. Raju*  
(Shanker Raju)  
Member (J)

*V.K. Majotra*  
(V.K. Majotra)  
Vice Chairman (A)

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